

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:329
ANSWERED ON:04.02.2004
FAKE AYURVEDIC AND HOMOEOPATHIC DRUGS
A.F. GOLAM OSMANI;KAMAL NATH

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government is aware of the availability of fake Ayurvedic and Homoeopathic drugs;
- (b) if so, the details thereof;
- (c) whether the Department of Indian Systems of Medicine and Homoeopathy (ISM&H) propose to take any effective steps in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS(SMT. SUSHMA SWARAJ)

(a)to(d):A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 329 FOR 04.02.2004

(a) & (b): Availability of fake/spurious Ayurveda and Homoeopathy drugs has been noticed in some parts of States as per information received by the Central Government. In Andhra Pradesh, out of 25 Ayurvedic samples sent for analysis, three were found positive for Allopathic and alcoholic drugs manufactured by three pharmacies. With regard to Homoeopathic medicines, 29 samples were scrutinized, out of which nine were found sub-standard. In Gujarat, one person of Junagarh was found selling spurious 'Kayam Churna' and prosecution has been launched on the matter under Section 33 (EE) (CC) (B) of the Drugs & Cosmetics Act by the State Licensing Authority.

(c) & (d) : Ayurveda and Homoeopathy drugs are required to be manufactured under licenses issued as per the provisions of the Drugs & Cosmetics Rules by the State Licensing Authorities appointed by the respective State Governments for the purpose. The law provides for penalty for manufacture, sale etc., of spurious/fake drugs. The steps taken by the Department of AYUSH (erstwhile Department of ISM&H) in this regard are as follows :-

- (i) Pharmacopoeial standards have been made mandatory for manufacture of Ayurveda and Homoeopathy drugs;
- (ii) Good Manufacturing Practices (GMP) have been made essential for manufacturing Ayurveda drugs by amending the Drugs & Cosmetics Rules suitably. Steps have been taken to make GMP mandatory for manufacturing Homoeopathy drugs;
- (iii) State Drug Testing Laboratories and Pharmacies are being strengthened by providing financial assistance under the centrally sponsored schemes;
- (iv) Pharmacopoeial Laboratory of Indian Medicine and Homoeopathy Pharmacopoeial Laboratory are being strengthened;
- (v) State Governments have been called upon from time to time to impress upon their respective licensing authorities to take action against persons giving false impression regarding true character of drugs or making false claims for the drugs under the Drugs & Magic Remedies (objectionable advertisement) Act, 1954.